



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.61/1110/2020**

This the 26<sup>th</sup> day, Thursday of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohd. Bashir , age 63 years

S/o. Mishri Khan

R/o. H.No.1 Nadian Near Government Middle School,  
Nadian Darhal, Rajouri.

.....Applicant

(Mr. Muzaffar Iqbal Khan, Advocate)

**Versus**

1. Union Territory of Jammu & Kashmir,  
Through Commissioner Secretary to Government,  
Home Department, Civil Secretariat, Jammu (180 001);
2. Director General of Police,  
Police Headquaraters, Jammu-180 004;
3. Inspector General of Police (Jammu Range) (180001);
4. Senior Superintendent of Police,  
Rajouri ( 185131);
5. The Accountant General  
A&E, J&K Jammu (180 001).

..... Respondents

(Mr. Sudesh Magotra , DAG)

**ORDER (ORAL)****Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

When the matter is taken up for hearing, learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh OA challenging the order No-PNR-4/C-1/2020-21/147-48 dated 28.5.2020 of the respondents which is annexed as Annexure –A/4 to the instant OA.

2. Mr. Sudesh Magotra, Learned Dy. Advocate General present.
3. In view of the above, the permission sought by the learned counsel for the applicant is granted. OA is accordingly dismissed as withdrawn with liberty to the applicant to file a fresh OA to challenge the order No-PNR-4/C-1/2020-21/147-48 dated 28.5.2020. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs